

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 11/TT/2022**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for 400 kV line bays at Bhiwani Sub-station for termination of 400 kV Babai-Bhiwani D/C Line under Provision of 400 kV Line bays at Bhiwani (PG) in the Northern Region.
- Date of Hearing** : 27.10.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others
- Parties Present** : Shri V.P. Rastogi, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ashish Alankar, PGCIL

**Record of Proceedings**

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 of 400 kV line bays at Bhiwani Sub-station for termination of 400 kV Babai-Bhiwani D/C Line (transmission asset) under “Provision of 400 kV Line bays at Bhiwani (PG) in the Northern Region”.
- b. The associated transmission system of Babai (RRVPL)-Bhiwani (PG) D/C line being constructed by NRSS-XXXVI Transmission Limited (Essel Group) is yet to be put into commercial operation. Since the associated transmission line under the scope of NRSS-XXXVI Transmission Limited is not ready, the COD the transmission asset is claimed under Regulation 5(2) of the 2019 Tariff Regulations.

2. In response to the query of the Commission, the representative of the Petitioner informed that NRSS-XXXVI Transmission Limited has been impleaded as a Respondent but no reply has been received as on date. In response to another query, he submitted that a letter was written but no notice was served on NRSS-XXXVI Transmission Limited. In response to another query, the Petitioner has submitted that CEA and CTU were not informed about the COD of the transmission asset beforehand.

3. The Commission observed that before putting the transmission asset into commercial operation to COD, the Petitioner has not shown its readiness and has not appropriately conveyed to the Respondents, CEA or the CTU.



4. The Commission observed that NRSS-XXXVI Transmission Limited is before NCLT and has been taken over by Resurgent Power Ventures Pvt. Ltd. and that it would like to hear them before approving the COD of the transmission asset under Regulation 5(2) of the 2019 Tariff Regulations.
5. After hearing representative of the Petitioner, the Commission directed as follows:
- a. Implead Resurgent Power Ventures Pvt. Ltd. as a Respondent and file revised “memo of parties” and also serve copy of the petition on them by 7.11.2022;
  - b. The Petitioner to submit details of the communication made by it regarding the progress of work in respect of the transmission assets and COD of the transmission asset and associated transmission lines, by 11.11.2022 with a copy to the Respondents;
  - c. The Respondents, including Resurgent Power Ventures Pvt. Ltd., to file their reply by 25.11.2022 with copy to the Petitioner, who may file its rejoinder, if any, by 10.12.2022.
6. The Commission further directed the parties to comply with the said timeline and observed that no extension of time shall be granted.
7. The matter shall be listed for further hearing on 20.12.2022.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

